

14.35 hrs.

SALARIES AND ALLOWANCES OF
OFFICERS OF PARLIAMENT
(AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, I beg to move for leave to introduce a Bill to amend the Salaries and Allowances of Officers of Parliament Act, 1953.

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, इस विधेयक से आपका भी सम्बन्ध है, आफिसर आफ पार्लियामेंट में स्पीकर, डिप्टी स्पीकर, चेयरमैन, डिप्टी चेयरमैन आ जाते हैं, इस में आप लोगों की सुविधा के बारे में व्यवस्था है, यदि यह आफिसर रिजाइन कर दे या गुजर जाय, तो जहाँ वे रहते हैं वहाँ जो सुविधा पहले 15 दिन की थी अब उसको बढ़ा कर एक महीना करने की बात है। यह बात आपको खराब तो लगेगी, लेकिन मैं इस का विरोध इसलिये करता हूँ कि जो आफिसर इस चेयर पर बैठ कर इस चेयर को स्प्रिंग-बोर्ड बनाता है, जिस तरह से पिछले स्पीकर ने इस को स्प्रिंग-बोर्ड बनाया, जिससे देश का वातावरण भीषण बन गया, उनको रहने की सुविधा भी नहीं मिलनी चाहिए, 15 दिन तो क्या एक दिन का भी उनके लिये प्रोवीजन नहीं होना चाहिए।

इस शब्दों के साथ में इस बिल का विरोध करता हूँ।

MR. DEPUTY-SPEAKER : Now, the question is :

"That leave be granted to introduce a Bill to amend the Salaries and Allowances of Officers of Parliament Act, 1953."

The motion was adopted.

SHRI RAGHU RAMAIAH : Sir, I introduce† the Bill.

14.38 hrs.

CONTRACT LABOUR (REGULATION
AND ABOLITION) BILL—Contd.

Clause 5—(Power to Constituted
Committees)

MR. DEPUTY-SPEAKER : The House will now resume further consideration of the Contract Labour (Regulation and Abolition) Bill. We take up Clause 5. There is an Amendment, No. 77, to Clause 5, by Shri B. P. Mandal.

SHRI S. M. BANERJEE (Kanpur) : There have been certain very necessary amendments given by all sections of the House. There are amendments moved by Shri Nambiar, Shri Shri Chand Goyal and Shri Shiva Chandra Jha which are crucial. May I know from the hon. Minister whether he is going to accept them and whether he is ready to accommodate in this regard ?

MR. DEPUTY-SPEAKER : We will see that when we come to the Clauses concerned. Now, Mr. Mandal, do you want to say anything ?

SHRI B. P. MANDAL (Madhopura) : Sir, I want to substitute the words 'Government officer'.

I beg to move :

Page 6, lines 7 and 8,

for "an officer" substitute "a servant" (77)

I think it will be better if we put the words 'Government servant'. I have nothing further to add. I commend my amendment for the acceptance of the House.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : I think the term 'Government officer' is a well-known term. Therefore, there is no need to accept the amendment.

MR. DEPUTY-SPEAKER : I shall now

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 5-8-70.

† Introduced with the recommendation of the President.